

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**O.A No.3505/2014**

New Delhi this the 12<sup>th</sup> day of October, 2015

**Hon'ble Mr. Justice B. P. Katakey, Member (J)  
Hon'ble Shri V. N. Gaur, Member (A)**

Umesh Kumar Malik  
S/o. Late Shri Phool Singh  
R/o. D-204, Metro Vihar  
Shastri Park, Delhi-110 053.

....Applicant

(Applicant present in person)

Versus

1. Delhi Metro Rail Corporation Ltd  
Through the Managing Director  
Delhi Metro Rail Corporation  
Metro Bhawan, New Delhi.
2. The Director (Operations)  
Delhi Metro Rail Corporation  
Metro Bhawan, New Delhi.
3. The General Manager (Operation)  
Delhi Metro Rail Corporation  
Metro Bhawan, New Delhi.
4. The JGM/Train Operation  
Delhi Metro Rail Corporation  
DO Building, Shastri Park, Delhi. ....Respondents

(By Advocate : Mr. R. N. Singh)

**O R D E R (O R A L)**

**Hon'ble Mr. Justice B. P. Katakey, Member (J)**

The applicant in person namely, Mr. Umesh Kumar Malik, has submitted that the relief claimed in the O.A having already been

granted by the respondents, he does not want to press this O.A.

2. Mr. R. N. Singh, learned counsel appearing for the respondents has no objection.

3. In view of the above, the O.A stands disposed of as infractuous. No costs.

(V. N. Gaur)  
Member (A)

(B.P. Katakey)  
Member (J)

/Mbt/